

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**Original Application No.28/2024(WZ)
(Earlier Original Application No.796/2023)**

(News item titled "Nine workers killed in blast in an explosive factory near Nagpur" appearing in The Hindu Bureau dated 18/12/2023)

**Affidavit in Reply of Maharashtra Pollution Control Board in
Compliance of the order dated 19/2/2024 passed by this Hon'ble
Tribunal.**

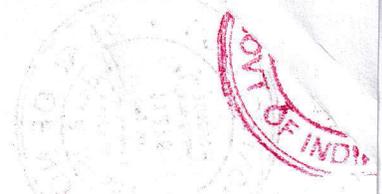
I, Rajendra Uttam Patil, Age-adult , Occupation -Service , the Sub Regional Officer of the Maharashtra Pollution Control Board at Nagpur-I, having my office address at 5th Floor, Udyog Bhawan, Civil Lines, Nagpur-440 001, do hereby state on solemn affirmation as under:-

1. I have perused the papers and proceedings in the above matter. I am conversant with the facts of the case and am able to depose the same. I am filing the said Affidavit in Reply in compliance of the Order dated 19/2/2024 passed by this Hon'ble Tribunal.
2. I say and submit that the Hon'ble National Green Tribunal, Principal Bench at New Delhi has taken Suo Moto cognizance in Original Application No.28/2024 (WZ) (Earlier Original



Application No.796/2023) regarding News item titled "Nine workers killed in blast in an explosive factory near Nagpur" appearing in The Hindu Bureau dated 18/12/2023. In the aforesaid matter, the Hon'ble NGT, Principal Bench vide Order dtd 18/1/2024 transferred the aforesaid matter to the Western Zone Bench, Pune. The Hon'ble NGT, Western Zone vide order dated 19/2/2024 directed the Respondent -Board to file reply affidavit and also to calculate the amount of EDC on account of damage caused to the environment due to accident.

3. I say and submit that a News appeared in E-Lokmat on 17/12/2023 regarding explosion occurred at M/s.Solar Industries India Ltd, Kh No.1,3,4,8,29-21,37-40,70-75,78,79,81-83, 85,124, Chakdoh, Near Bazarganon, Tal-Katol, Dist -Nagpur.
4. I say and submit that in order to verify the incidence of explosion occurred at M/s.Solar Industries India Ltd, the officials of the Respondent -Board at Nagpur visited to the aforesaid site on the same day i.e. 17/12/2023 and observed as under:
 - a) Industry has obtained Renewal of Consent with increase in Capital Investment on 25/1/2022 for manufacture of Slurry Emulsion Explosives (Finished), Detonators (Finished) , Penta Erythritol Tetra Nitrate (PETN) (Intermediate & Finished & Captive), Pentolite/Cast



Booster (Finished) etc. which is valid for a period upto 30/6/2026.

- b) The incidence of explosion occurred at HRCPH-2 (HMY/RDX Casting and Packing House-2),
- c) The representative of the industry informed that approximately 100 kg TNT (Tri-nitrotoulene) consented product, which was stored in the said building.
- d) While checking the readings of both CAAQMS, it was found that the CAAQMS were not in operation for last several days and also the said CAAQMS system was not connected to MPCB & CPCB server etc.

Copies of Renewal of Consent with increase in CI dated 25/1/2022 and visit report dated 17/12/2023 are annexed herewith as an **Annexure-I** and **Annexure-II**.

5. I say and submit that the Officials of the Respondent Board have carried out Ambient Air Quality Monitoring(AAQM) from 17/12/2023 to 18/12/2023 at two locations for 24 hours in the plant premises. The results of the AAQM reveals that SO₂ and NO_x are well within the permissible limits. However, Particulate Matter-PM₁₀ values found exceeding.



6. I say and submit that on the basis of non-compliances observed during the visit, the Respondent -Board has issued Closure directions on 17/12/2023 to M/s. Solar Industries India Ltd, Nagpur and directed them not to restart the production activity of the affected /damaged section of the industry until they obtain permission from PESO, DISH, MPCB & other concerned Departments and also directed to handle the explosive contaminated solid waste in the scientific way with the permission of PESO. A copy of the Closure directions issued to M/s.Solar Industries India Ltd, Nagpur on 17/12/2023 is annexed herewith as an **Annexure-III**.
7. I say and submit that M/s.Solar Industries India Ltd vide reply dated 30/12/2023 informed that the process building HRCPC-2 is completely collapsed in the accident, TNT present in the building got exploded. The explosive contaminated soil was collected from the incident site and destroyed by way of burning as per ER, 2008 and ashes will be disposed to CHWTSDF. The unit further informed that the production activity of the affected building will be stopped as per PESO and MPCB directions.
8. I say and submit that in order to verify the Closure directions dated 17/12/2023, the official of the Respondent-Board at



Nagpur visited to the site of the industry on 12/1/2024 and observed as under:

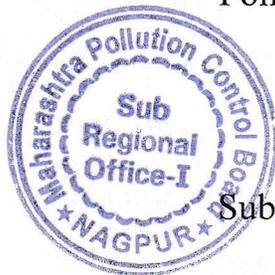
- i) The site of incident building No.HR-CPCH-2 is found open to the sky and the materials/debris during accident occurred, is found collected and stored beside the site. From the record it is observed that explosives contaminated soil around approximately 1500 kg was collected and destroyed in the scientific way on 28/12/2023 as per ER, 2008. However, the ashes around 900 kg is packed in the polythene lined bags is still found stored at the aforesaid site for further scientific disposal through CHWTSDF.
- ii) The building scrap material is found stored open to sky nearby the incident site in the industry premises.
- iii) No activity was found at the said site. A copy of the visit report dated 12/1/2024 alongwith photographs are annexed herewith as an **Annexure-IV**.

9. I say and submit that in order to calculate the amount of EDC on account of damage caused to the environment due to the above accident, the Respondent-Board has requested NEERI, Visvesvaraya National Institute of Technology (VNIT), Nagpur and Laxminarayan Institute of Technology (LIT), Nagpur to depute an expert person from their institution for constitution of

the Expert Committee vide letter dated 3/4/2023 respectively. MPCB will be the Nodal agency of the said Expert Committee. Copies of the communications dated 3/4/2024 addressed to NEERI, LIT and VNIT is annexed herewith as an **Annexure-V** collectively.

Solemnly affirmed on this 8 day of 4 2024 at Nagpur

For and on behalf of Maharashtra
Pollution Control Board,



Rajendra Uttam Patil
(Rajendra Uttam Patil)
Sub-Regional Officer, Nagpur-I.



NOTARY REG.
ENTRY 2525
DATE 8/4/2024

Sworn before me on this 8
day of 4 2024 at Nagpur by
Shri/Smt./Ku Rajendra Uttam Patil
R/o Nagpur who has been identified
by Shri/Smt self
Advocate Nagpur



Nandita R. Tripathi
NANDITA R. TRIPATHI
NOTARY
Maharashtra State

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R20)

No:- Format1.0/CAC/UAN No.0000119394/CR - 220/00112

Date: 25/01/2022

To,

M/s. Solar Industries India Ltd.,
 KH. No. 1, 3, 4, 8, 29-31, 37-40, 70-75, 78, 79, 81-83,
 85, 124, Chakdoh, Near Bazargaon,
 Katol, Nagpur.



Sub: Grant of Renewal of consent with increase in CI

- Ref:**
1. Environment Clearance for expansion accorded by MoEF & CC, GOI vide dated 07.06.2019.
 2. Previous 1st C to O for expansion with amalgamation granted by Board vide dated 29.01.2020 which is valid up to 30.06.2021.
 3. Minutes of CAC meeting held on 13.10.2021 & 29.10..2021.

Your application No.MPCB-CONSENT-0000119394 Dated 06.08.2021

For: grant of Renewal of Consent with increase in CI under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 30/06/2026**
2. **The capital investment of the project is Rs.692.737 Crs. (As per C.A Certificate submitted by industry Existing CI was of Rs. 456.637 Crs + Increase in C.I. by Rs. 236.10 Crs = 692.737 Crs.)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Slurry/ Emulsion Explosives (Finished)	156250	MT/A
2	Detonators (Finished)	125	Million Nos./Year
3	Penta Erythritol Tetra Nitrate (PETN) (Intermediate & Finished & Captive)	3000	MT/A
4	Detonating Fuse (Finished)	150	Million meter/Y
5	Pentolite / Cast Booster (Finished)	3000	MT/A
6	Sorbitan Monooleate (SMO) (Intermediate & Finished)	9162	MT/A

Sr No	Product	Maximum Quantity	UOM
7	Poly Isobutylene Succinic Anhydride (PIBSA) (Captive & Finished)	6000	MT/A
8	Calcium /Sodium Nitrate Melt (Captive)	3600	MT/A
9	Dust Suppressant (Solar Pride) (Finished)	1000	MT/A
10	GI/Cu Wire Coating	90	Million Nos./Year
11	Filling / Pressing For Filled Shells (Captive)	63	Million Nos./Year
12	Lead Azide (Captive)	9	MT/A
13	Lead Styphanate (Captive)	3	MT/A
14	ASA Mixing And Drying (Captive)	12	MT/A
15	Cyclotetra Methylene Tetranitramine (HMX) & HMX Compounded Product (Captive & Finished)	300	MT/A
16	RDX & RDX Compounded Products	3000	MT/A
17	Tri-nitrotoulene (TNT)	3000	MT/A
18	Bulk Emulsion (SME)	125000	MT/A

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	153	As per Schedule-I	100% recycle/reuse in process to achieve ZLD
2.	Domestic effluent	99	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1 to S-4	Boilers (4 Nos - 2 TPH, 3 TPH, 6 TPH & 12 TPH)	4	As per Schedule -II
2	S-5	Thermic Fluid Heater	1	As per Schedule -II
3	S-6	DG Set (400 KVA)	1	As per Schedule -II
4	S-7 to S-8	DG Set (2 x 600 KVA)	2	As per Schedule -II
5	S-9 to S-11	DG Set (3 x 500 KVA)	3	As per Schedule -II
6	S-12 to S-13	DG Set (2 x 300 KVA)	2	As per Schedule -II
7	S-14 to S-15	DG Set (2 x 380 KVA)	2	As per Schedule -II
8	S-16	DG Set (160 KVA)	1	As per Schedule -II
9	S-17	Process Emission vent (CN/SN/PETN/Cast booster)	1	As per Schedule -II
10	S-18	Process Emission vent (HMX/RDX/TNT)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Fly Ash	575	MT/M	Sale	Sale to Brick Manufacturer
2	Biological Sludge	2.1	MT/M	Composting	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.2 Wastes or residues containing oil	0.5	MT/A	Reprocessing	Sale to authorised party
2	35.3 Chemical sludge from waste water treatment	155	MT/A	Landfill after treatment	CHWTSDF
3	36.1 Any process or distillation residue	12	MT/A	Landfill after treatment	CHWTSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	50	MT/A	Reconditioning	Sale to authorised party
5	37.2 Ash from incinerator and flue gas cleaning residue	160	MT/A	Landfill	CHWTSDF
6	5.1 Used or spent oil	0.5	MT/A	Recycle*	Sale to authorised party

(The applicant shall ensure the disposal of all recycle-reprocessing hazardous waste to the actual user having permission under Rule 9 of Hazardous & Other Waste (M & T M) Rules, 2016)

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. By forfeiting proportionate BG towards JVS exceedance of stack emissions.
11. PP shall submit upgradation proposal towards existing air pollution control system provided to coal fired 12 TPH boiler within 15 days & shall upgrade the same within next three months.
12. PP shall 100% recycle/reuse treated trade/sewage so as to achieve ZLD outside the premises.
13. PP shall submit/extend the BG to form the sum of Rs. 25.0 Lakh towards O & M of pollution control system and compliance of EC & consent conditions.
14. This consent is issued pursuant to the decision of the 7th Consent Appraisal Committee Meeting held on 13.10.2021 & 29.10.2021.
15. The applicant shall comply with the conditions of the Environmental Clearance granted vide dated 07.06.2019.

16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	6927370.00	TXN2108000669	06/08/2021	Online Payment
2	164802.00	TXN2111001357	18/11/2021	Online Payment

(As per previous consent granted by Board vide dated 29.01.2020, fees of Rs. 3,07,398/- was balance with Board which is considered during this renewal of consent, hence no any fee is balance with Board)

Copy to:

1. Regional Officer, MPCB, Nagpur and Sub-Regional Officer, MPCB, Nagpur I
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to forfeit the bank guarantee of Rs. 5.0 Lakh towards JVS result of stack & obtain top up BG to form the sum of Rs. 25.0 Lakh from the industry.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC Desk - for record & updation purposes.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided 6 Nos of ETPs (section wise) of capacity 84 KLD, 100 KLD, 15 KLD - 3 Nos, 70 KLD comprising primary, secondary, tertiary treatment followed by MEE to achieve ZLD for treatment of trade effluent to the tune of 153 CMD.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Total Dissolved Solids	2100
(7)	Chloride	600
(8)	Sulphate	1000
(9)	Lead as Pb	0.1
(10)	Nitrate as N	10
(11)	Zinc as Zn	5
(12)	Sulphide	2

- C] The treated effluent shall be 100% recycled for process & secondary purposes after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided STP of designed capacity 150 CMD based on MBBR technology for the treatment of 99 CMD sewage.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	548.00
2.	Domestic purpose	138.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	216.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	95

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant	Standard
S-1	Boiler (2 TPH)	Multi Cyclone	33.50	Coal 2083 Kg/Hr	0.5	TPM	150 Mg/Nm ³
S-2	Boiler (3 TPH)	Multi Cyclone	30.00	Coal/Agro-waste 350 Kg/Hr	0.5	TPM	150 Mg/Nm ³
S-3	Boiler (6 TPH)	Multi Cyclone	30.00	Coal/Agro-waste 500 Kg/Hr	0.5	TPM	150 Mg/Nm ³
S-4	Boiler (12 TPH)	Multi Cyclone	30.00	Coal/Agro-waste 1200 Kg/Hr	0.5	TPM	150 Mg/Nm ³
S-5	Thermic Fluid Heater	Mechanical Dust Collector	30.50	Coal/Briquette 300 Kg/Hr	0.5	TPM	150 Mg/Nm ³
S-6	DG Set (400 KVA)	Stack	4.00	HSD 84.0 Kg/Hr	1.0	SO ₂	40.32 Kg/Day
S-7 to S-8	DG Set (2 x 600 KVA)	Stack	5.00	HSD 126 Kg/Hr	1.0	SO ₂	60.48 Kg/Day
S-9 to S-11	DG Set (3 x 500 KVA)	Stack	4.50	HSD 105 Kg/Hr	1.0	SO ₂	50.4 Kg/Day

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-12 to S-13	DG Set (2 x 300 KVA)	Stack	3.50	HSD 63.0 Kg/Hr	1.0	SO2	30.24 Kg/Day
S-14 to S-15	DG Set (2 x 380 KVA)	Stack	4.00	HSD 79.8 Kg/Hr	1.0	SO2	38.30 Kg/Day
S-16	DG Set (160 KVA)	Stack	2.50	HSD 33.6 Kg/Hr	1.0	SO2	16.14 Kg/Day
S-17	Process Emission Vent (CN/SN/PETN/Cast Booster)	Scrubber	11.00	-	-	Acid Mist/HCL	35 Mg/Nm ³
						So2	50 PPM
S-18	Process Emission Vent (HMX/RDX/TNT)	Scrubber	18.00	-	-	Acid Mist/HCL	35 Mg/Nm ³
						So2	50 PPM

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	Rs. 25.0 Lakh	15 days	Towards O & M of PCs and compliance of consent & EC conditions	30.06.2026	31.10.2026

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C2R	Rs. 25.0 Lakh	--	Towards O & M of PCs and compliance of consent conditions	Rs. 6.0 Lakh	Towards JVS exceedance

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
2	C2R	Rs. 25.0 Lakh	15 days	Towards O & M of PCs and compliance of consent conditions	Rs. 5.0 Lakh	Towards Exceedance of JVS result of stack

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

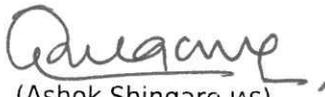
**SCHEDULE-IV
General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules; 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

Industry: Solar Industries India Limited	Address: Vill. - Chakodoh, Near Bazargaon, Amravati Road, Tq. - Katol, Dist. - Nagpur- 441501.	Zipcode: 441501	Visited On: 17/12/2023
--	--	---------------------------	----------------------------------

Consent Status

Validity Of Consent upto : 30-06-2026	I.E.: 153.0	D.E.: 99 M3/Day
---	-----------------------	---------------------------

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)
Surry /Emulsion Explosives (Finished)	156250	MT/A	11230.43	MT/M
Detonators (Finished)	125	Million Nos./Year	5.115956	Million Nos./M
Penta Erythritol Tetra Nitrate (PETN) (Intermediate & finished & finished & captive)	3000	MT/A	260.4	MT/M
Detonating Fuse (Finished)	150	Million meter/Y	9.22	Million meter/Y
Pentolite /Cast Booster (Finished)	3000	MT/A	293.327	MT/M
SMO intermediates and finished	9162	MT/A	225.65	MT/M
PIBSA Capitive and finished	6000	MT/A	106.57	MT/M
Calcium/sodium nitrate melt (capitive)	3600	MT/A	649.08	MT/M
Dust suppressant	1000	MT/A	0	MT/M
GI/Cu wire coating	90	Million Nos./Year	8.957	MT/M
Filling /pressing for filled shells (captive)	63	Million Nos./Year	0	Million Nos./Year
Lead Azide(captive)	9	MT/A	0.839	MT/M
Lead styphanate(captive)	3	MT/A	0	MT/M
ASA mixing and drying (captive)	12	MT/A	0	MT/M
HMX and Compounded product (captive and finished)	300	MT/A	12.52	MT/M
RDX compounded products	3000	MT/A	7.130	MT/M
TNT	3000	MT/A	92.7	MT/M
Bulk Emulsion (SME)	125000	MT/A	1380.2	MT/M

Water & Waste Water Aspect

	Industrial		Domestic
	Process	Cooling	
Generation in m3/day As per consent	216	548	138
Actual	162	465	112.5

Treatment System

Industrial		Domestic	
Primary	<ul style="list-style-type: none"> • Neutralization / Equalization • Primary Settling/Sedimentation 	--	
Secondary	<ul style="list-style-type: none"> • Activated Sludge Process 	Sewage Treatment Plant	
Tertiary	<ul style="list-style-type: none"> • Presser Sand Filter • Activated Carbon Filter 		
Advanced	<ul style="list-style-type: none"> • Reverse Osmosis • MEE • Ultra filtration 		

Disposal

Industrial		Domestic	
--		--	
--		On Land for gardening : 99	
Recycle : 153		--	
--		--	
--		--	
Total: 153.00		Total: 99.00	
Remarks/Observation			
Disposal as per consent	Yes	Yes	
Operation & Maintenance	Average	Average	

Online Monitoring System (Water)

Online Monitoring System	Applicable	
Whether Online Monitoring System Installed	Installed	CPCB Connectivity
Remote callibration applicable	Yes	
Sensor Properly Placed	Yes	

Electric Meter Details

Separate Electrical Meter Provided	Yes
Meter Reading	96580.00

Last JVS Details

	Industrial	Domestic
Date of collection	20-10-2022	01-12-2021

Payment details

Amount 30409 5060

Date 29-10-2022 29-10-2022

JVS sample collected for water: Yes		
Source:	Parameter:	Standard Prescribed:
Conductivity		

Air Pollution Aspect

Source	Process/Fuel Burning	Fuel Name	Fuel Quantity	Fuel Unit	Pollutants	Control Equipment Installed	Stack Height(mtrs)
1	Fuel Burning	Coal	350	Kg/hr	TPM, SO2		30
1	Fuel Burning	Coal/agrowS te	509	Kg/hr	TPM, SO2		30
1	Fuel Burning	Coal/AgrowS te	1200	Kg/hr	TPM, SO2		30.0
3	Fuel Burning	Coal/briquet te	300	Kg/hr	TPM, SO2		30.5
5	Fuel Burning	HSD	84.0	Kg/hr	TPM, SO2		4.0
5	Fuel Burning	HSD	125	Kg/hr	TPM, SO2		5.0
5	Fuel Burning	HSD	process scrubber	Kg/hr	TPM, SO2		4.50
5	Process	electricity	scrubber	NA	NOX		11
Remarks / Observation:							

Online Monitoring System (Stack)

Online Monitoring System (Stack)	Applicable	
Whether Online Monitoring System Installed	Installed	
Remote callibration applicable	Yes	
Sensor Properly Placed	Yes	
Whether proper stack monitoring facility exists	Yes	
Whether callibration facility exist	Yes	

Online Monitoring System (Ambient Air)

Online Monitoring System (Ambient Air)	Applicable	
Whether Online Monitoring System Installed	Installed	

JVS Details

JVS sample collected for Air: Yes		
Source:	Parameter:	Standard Prescribed:
Fluoride	0	

Legal Section

Whether unit complied: Yes

Complaint (If any):

Complaint (If any):

Hazardous Waste Management (Last consent details)

Category No. & type	Quantity as per consent	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CSWT SDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal date	Last Disposal quantity	Unit
35.3	155	CHW TSDf	10.41	0.00	0.00	0.00	0.00	17-11-2022	10.410	MT/A

Non Hazardous Waste Management

Name of waste	Quantity as per consent	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Unit
Fly Ash	575	Sale To Brick Manufacturers	24-05-2023	8.97	MT

Tree Plantation



Total plot Area in sq.mtr:	2032938
Built up Area in sq.mtr:	71955
Green Belt Area Sq. mtr:	690536
Plantation Done in no:	41950
Proposed Plantation:	5000

Statutory Submissions

	Submitted upto:	Paid upto:
Hazardous Waste Annual Returns	08-05-2023	-
Environment Statement Report	28-09-2022	-

Previous Legal Action

Action Initiated Date 01-06-2022

Specific Compliance APC, industry submitted reply

CREP Compliance

Unit falls under CREP guidelines

Bank Guarantee Details

BG Imposed: Yes

BG Imposed Against:

Number(Only for Directions): consent conditions

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity
As per consent conditions 25/- Lakhs towards O & M of PCS and compliance of consent & EC conditions	yes	00481000024 09	02-11-2020	31-10-2021

Additional information

The said unit was visited in r/ o accidental incidence of explosion at HRCPH-2 (HMY/ RDX casting and packing house-2) During TNT serving activity , as ind representative Dr. S.K.Sharma (GM Tech) reported aprox 100 kg TNT (Tri- nitrotoulene) was stored in said building , during visit check the readings of both CAAQMS it found that CAAQMS not in operation from last several days , also said CAAQMS system not connected to MPCB and CPCB server , carried out AAAQ monitoring at two location for 24 hr in plant premises , the large quantum of debrries i.e. broken building material having explosive contamination found at explosion location and 9 persons is died in explosion, regular water showing found at accidental spot , industry shall handle solidwaste contaning exposable waste in a scientific way with the permission of Explosive Dept. and as per PESO guidelines, industry shall not restart production activity going on in HRCPH-2 building unless and until obtain permission from PESO and MPCB, Industry shall not start operation / activity without checking or connection of utility , submit stability certification from PESO , and submit compliance time to time.

MAHARASHTRA POLLUTION CONTROL BOARD

Website : mpcb.mah.nic.in
 E-Mail : ronagpur@mpcb.gov.in
 Fax : 2560851
 Phone : 2565308, 2560139



Regional Office,
 5th Floor, Udyog Bhawan,
 Civil Lines, Nagpur-440 001.

Regd.AD/Fax/Hand delivery.

No. MPCB/CD/1323/2023

Date: 17.12.2023.

To,
 The Occupier,
 M/s. Solar Industries India Ltd.,
 Kh.No. 1,3,4,8,29-21,37-40,70-75.78,79,81-83,
 85, 124, Chakdoh, Near Bazarganon,
 Tal-Katol, Dist-Nagpur.

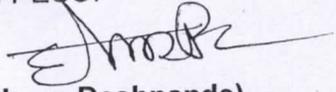
Sub: Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref : 1. Renewal of Consent granted by the M.P.C. Board vide Format 1.0/CAC/ UAN No. 0000119394/CR-2201001112 dtd. 25.01.2022 Valid up to 30.06.2026.
 2. Environment Clearance obtained on 07/06/2019.
 3. News appear in E-Lokmat on 17.12.2023
 4. Board Official visit dtd. 17.12.2023.

WHEREAS, the Maharashtra Pollution Control Board has granted you consent to operate under the provision of the Water (Prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Transboundry) Rules, 2016 subject to certain terms and conditions more precisely prescribed in the consent order referred at No. 1.

AND WHEREAS, the News appears in E-Lokmat at 10.41 am about explosion in your factory premises and official of this office visited the site and observed that, the incidence of explosion occurred at HRCPH-2 (HMY/RDX Casting and packing house-2). During TNT (Tri-nitrotoulene) sieving activities & blast approx. 100 Kg of TNT materials affecting 9 nos. of peoples i.e. died in explosion.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board u/s 33A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of Air (Prevention and Control of Pollution) Act, 1981, you are hereby directed not to restart the production activity of the affected/damaged section of your industry until you obtain permission from PESO, DISH, MPCB & other concerned departments and also directed to handle the explosive contaminated solid waste in the scientific way with the permission of PESO.


 (Hema Deshpande)
 Regional Officer

Copy submitted for information to:

1. Hon'ble Member Secretary, M.P.C. Board, Sion, Mumbai.
2. The Asst. Secretary (Technical), M.P.C. Board, Sion, Mumbai.
3. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
4. The Sr. Law Officer (HQ), M.P.C. Board, Sion, Mumbai.

Copy for information and further necessary follow up to:

Sub-Regional Officer, M.P.C. Board, Nagpur-I: It is directed to serve the copy of the directions sent on SRO's Email in person through special messenger and also to ensure the compliance

Recd
 18/12/2023
 Dr S.K. Sharma
 SOLAR IND
 LTD.

 Maharashtra Pollution Control Board महाराष्ट्र प्रदूषण नियंत्रण मंडळ	VISIT REPORT	Doc. No :	QMS.P10_F01
		Rev. No :	00
		Rev. Date :	07/01/2021

VISIT REPORT

Name of Industry : M/s SOLAR INDUSTRIES INDIA LIMITED

Address : Survey No. 1,3, 4,8,29-31,37-4,70-75,78,81-83,85,124 D,
Chakdoh,(Bazargaon), Tal--Katol, Dist. Nagpur -440023

Date of Visit : 12.01.2024

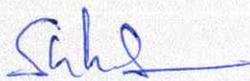
Visited By : Dr. R. U. Patil , Sub Regional officer , Nagpur-I

Contact person : Dr. S. K. Sharma , Dy. General Manager (Tech.)

Purpose of Visit : To check the compliance of closure direction issued by the Board vide letter no. MPCB/CD/1323/2023 dated 17.12.2023 regarding accident occurred on 17.12.2023 in M/s Solar Industries India Limited Chakdoh,(Bazargaon), Dist. Nagpur.

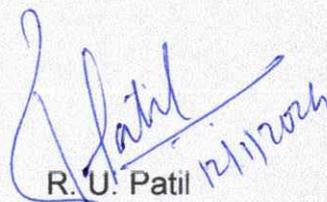
Observation : In response to above mentioned closure direction issued by the Board and subsequently the reply submitted by the said unit vide his letter no. SIIL/MPCB/2023-24/03 dated 30.12.2023 towards compliance of the same the undersigned has paid visit on 12.1.2024. During visit the following point is observed :

1. The site of incident building no. HR-CPCH-2 is found open to sky and the materials /debris during accident occurred, is found collected and stored beside the site. From the record it is observed that explosives contaminated soil around approx. 1500 Kg was collected and destroyed in the scientific way on 28.12.2023 as per ER2008. However, the ashes around 900 Kg. packed in the polythene lined bags is still found stored at the site for further scientific disposal through CHWTSDF.
2. The building scrap material is found stored open to sky nearby the incident site in the company premises.
3. There is no any activity found at the said site. The photos of the said site is attached for your ready reference.



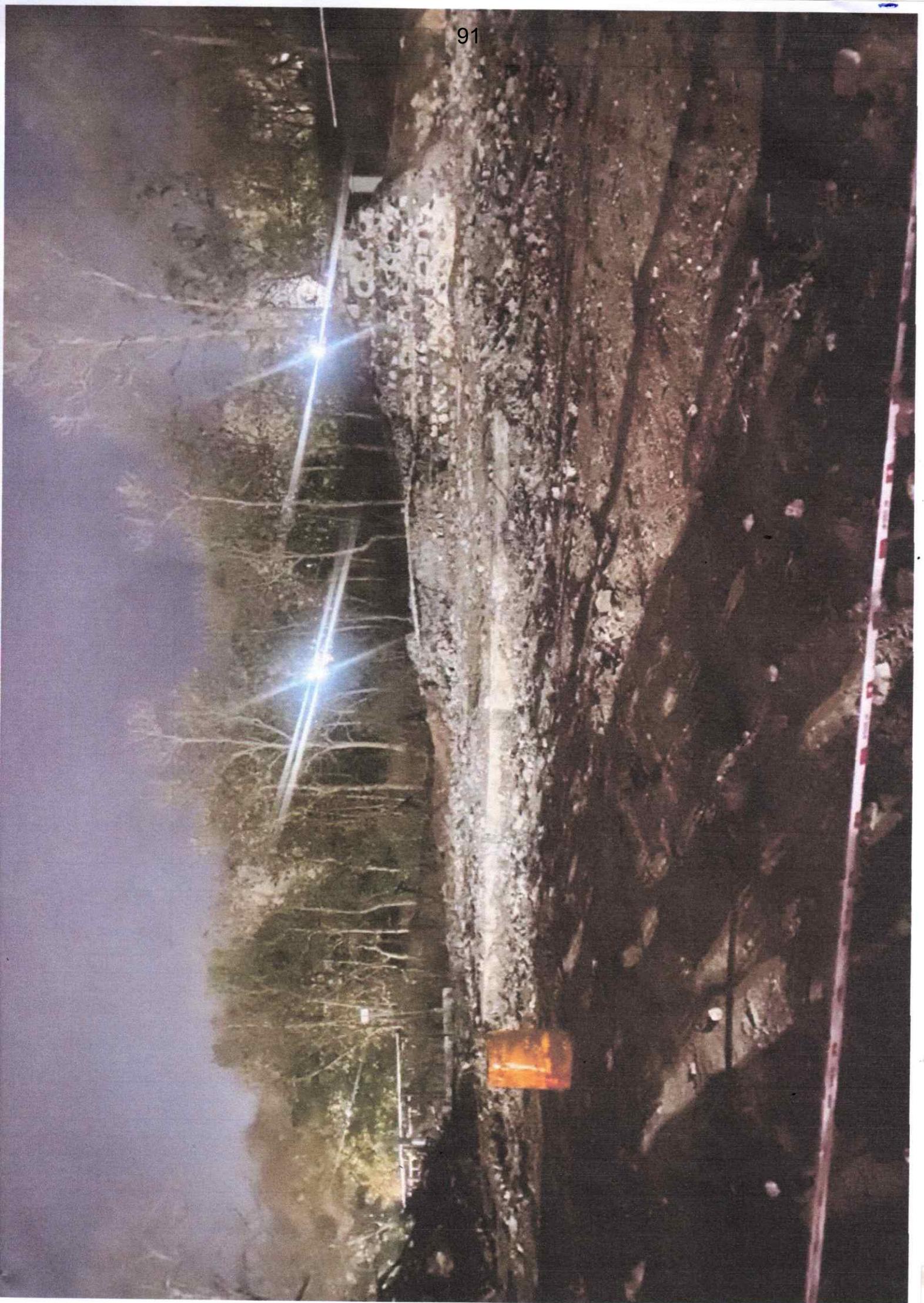
Dr. S. K. Sharma

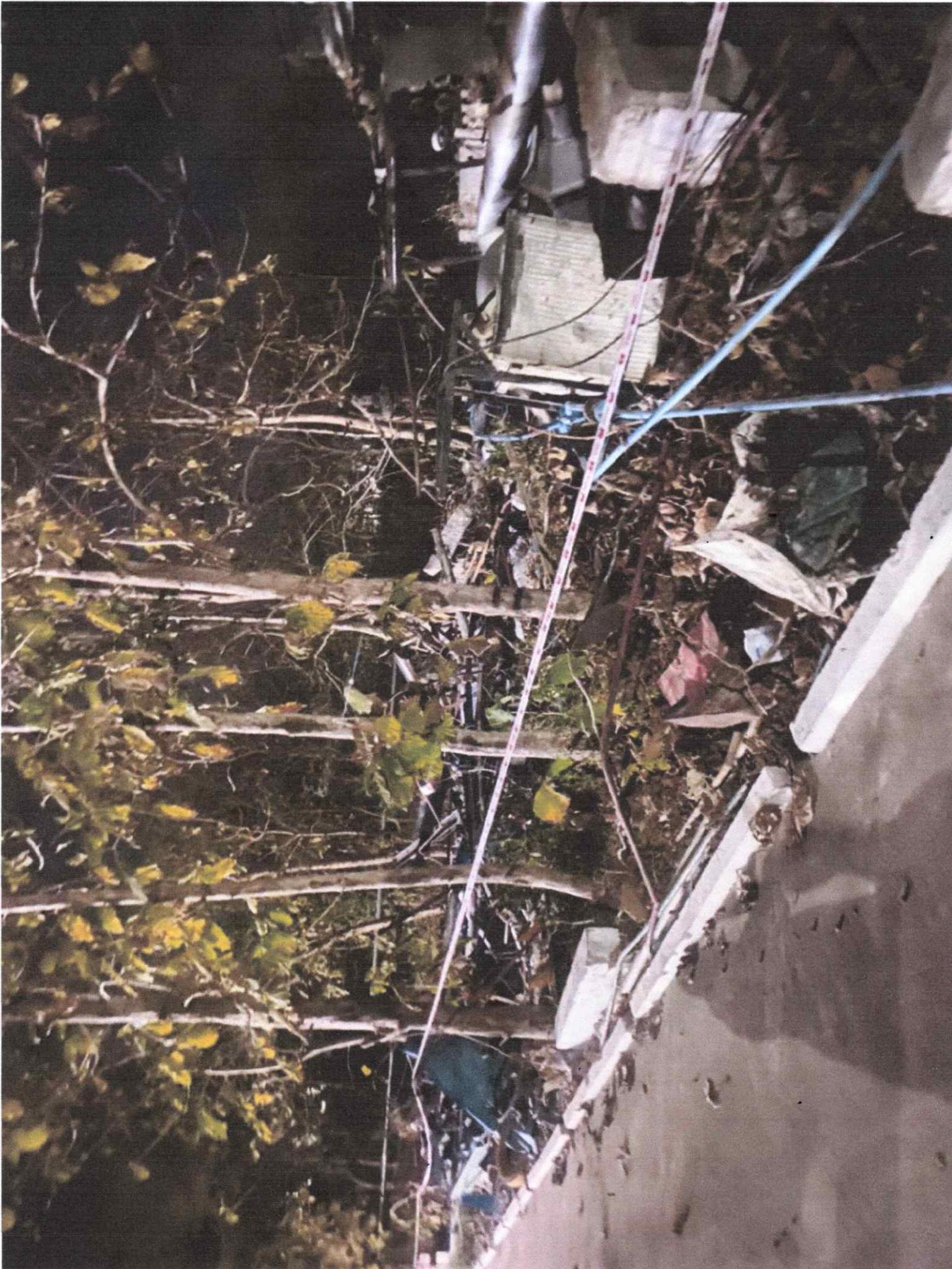
Dy. General Manager (Tech.)
Solar Industries India Ltd.

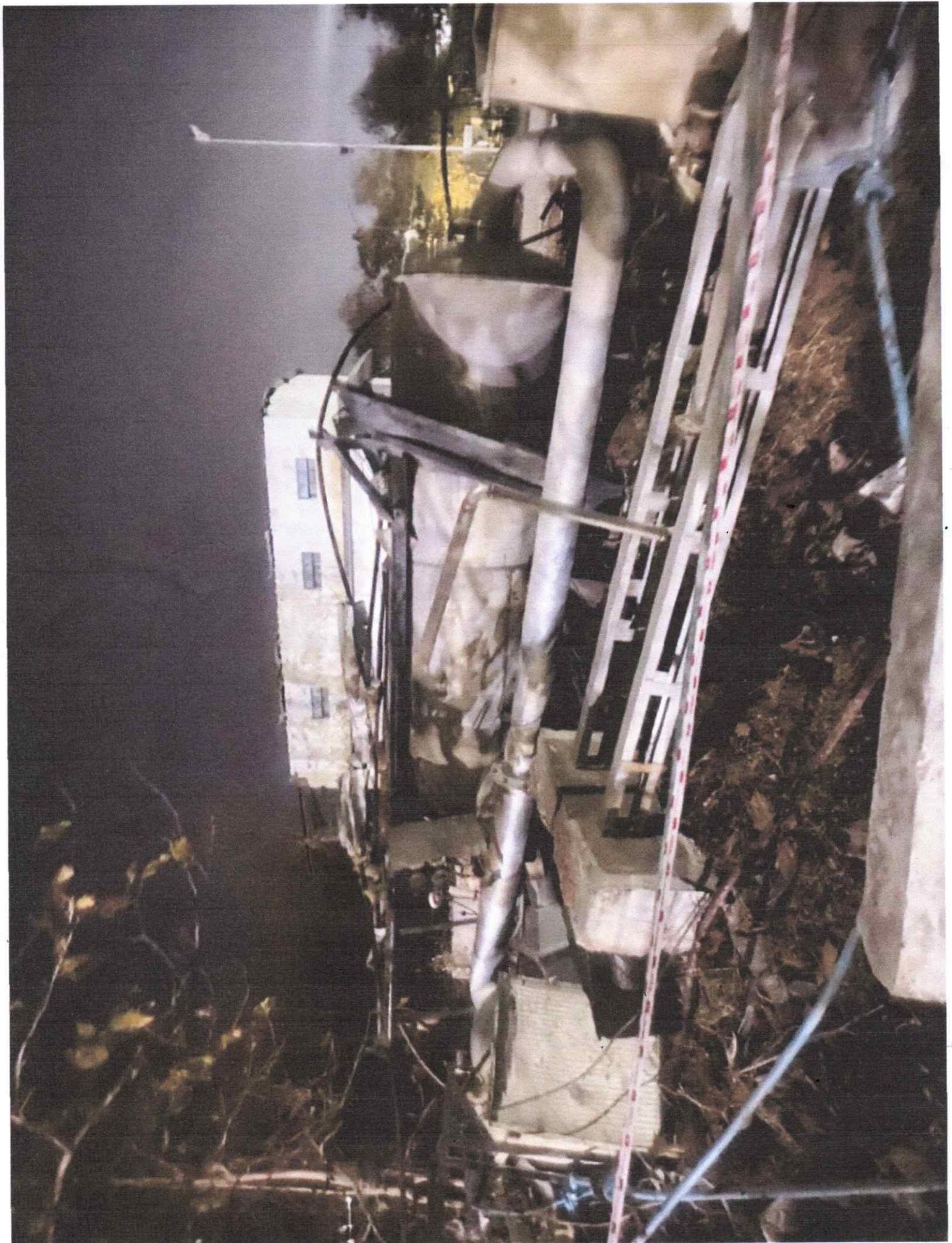



R. U. Patil

Sub Regional officer, Nagpur-I







Date: 19.12.2023

Weight of a drum having contaminated water = 35 kg

Date: 18.12.2023

Weight of the bags having contaminated TNT sample = $12 + 90.5 = 102.5$ kg

Date: 19.12.2023

Weight of the bags having contaminated TNT sample = 234.4 kg

Date: 20.12.2023

Weight of the bags having contaminated TNT sample collected on 19.12.2023

292.1 kg + 331.4 kg + 301.4 kg

+ 259.6 kg + 261.1 kg + 152.9 kg

= 1598.5 kg

These sample bags having the contaminated TNT mixed with sand, clay, wooden & metal pieces, paper and plastic pieces

[Signature]
20.12.2023

Dr. Kumaraswarao Kumar
(QC Lab, SIIL)

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Nagpur**

Website : mpcb.gov.in
 e-mail : ronagpur@mpcb.gov.in
 Fax : 2560851
 Phone : 2565308, 2560139



Regional Office,
 5th Floor, Udyog
 Bhawan, Civil
 Lines, Nagpur.-
 440 001.

"Your service is our duty"

No. MPC/NRO/08/2024

Date:- 03/04/2024

To,
 Dr. Atul N. Vaidya,
 Director, CSIR-NEERI,
 Nagpur.

Sub:- Nominate the one expert member for formation of committee for decided environmental compensation in respect of incidence happened at M/s. Solar Industries India Limited on 17/12/2023.

Ref:- 1. Hon'ble NGT Order No. 28/2024 (WZ) dtd 19/02/2024.
 2. CPCB Methodology for Assessing Environmental Compensation.
 3. The recommendation received from HQ above formation of committee on 01/04/2024.

Sir,

As per above referred subject Hon'ble NGT had directed to calculate the amount of EDC (Environmental Damage Compensation) on account of damage caused to the environment due to the accident by M/s Solar Industries India Limited on dtd 17/12/2023. Also, as per CPCB Methodology for Assessing Environmental Compensation has recommended that in the instances i.e. d, e & f the environmental compensations may contain two parts - one required providing immediate relief and other long-term measures such as remediation. In all these cases, detail investigation is required from expert institutions / organization based on which environmental compensation will be decided.

Hence Board had decided to constitute the expert committee for detail investigation and calculation of EDC. Hence it is requested to provide name, designation along with mobile no. & email id. of expert person from your institute so as this office will be able to constitute a committee.

The Sub-Regional Officer, M.P.C. Board, Bhandara Mr. K.P. Pusadkar is the nodal officer of that committee.

(Hema Deshpande)
 Regional Officer, Nagpur.

Copy submitted to:- Joint Director (WPC), M.P.C. Board, Mumbai.

Copy to:- 1. Sub-Regional Officer, M.P.C. Board, Nagpur-I.
 2. Sub-Regional Officer, M.P.C. Board, Bhandara

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Nagpur**

Website : mpcb.gov.in
e-mail : ronagpur@mpcb.gov.in
Fax : 2560851
Phone : 2565308, 2560139



Regional Office,
5th Floor, Udyog
Bhawan, Civil
Lines, Nagpur.-
440 001.

"Your service is our duty"

No. MPC/NRO/10/2024

Date:- 03/04/2024

To,
The Director,
Laxminarayan Institute of Technology,
Amravati Road, Nagpur.

Sub:- Nominate the one expert member for formation of committee for decided environmental compensation in respect of incidence happened at M/s. Solar Industries India Limited on 17/12/2023.

Ref:- 1. Hon'ble NGT Order No. 28/2024 (WZ) dtd 19/02/2024.
2. CPCB Methodology for Assessing Environmental Compensation.
3. The recommendation received from HQ above formation of committee on 01/04/2024.

Sir,

As per above referred subject Hon'ble NGT had directed to calculate the amount of EDC (Environmental Damage Compensation) on account of damage caused to the environment due to the accident by M/s Solar Industries India Limited on dtd 17/12/2023. Also, as per CPCB Methodology for Assessing Environmental Compensation has recommended that in the instances i.e. d, e & f the environmental compensations may contain two parts - one required providing immediate relief and other long-term measures such as remediation. In all these cases, detail investigation is required from expert institutions / organization based on which environmental compensation will be decided.

Hence Board had decided to constitute the expert committee for detail investigation and calculation of EDC. Hence it is requested to provide name, designation along with mobile no. & email id. of expert person from your institute so as this office will be able to constitute a committee.

The Sub-Regional Officer, M.P.C. Board, Bhandara Mr. K.P. Pusadkar is the nodal officer of that committee.

(Hema Deshpande)
Regional Officer, Nagpur.

Copy submitted to:- Joint Director (WPC), M.P.C. Board, Mumbai.

Copy to:- 1. Sub-Regional Officer, M.P.C. Board, Nagpur-I.
2. Sub-Regional Officer, M.P.C. Board, Bhandara

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Nagpur**

Website : mpcb.gov.in
 e-mail : ronagpur@mpcb.gov.in
 Fax : 2560851
 Phone : 2565308, 2560139



Regional Office,
 5th Floor, Udyog
 Bhawan, Civil
 Lines, Nagpur.-
 440 001.

"Your service is our duty"

No. MPC/NRO/ 09/2024

Date:- 03/04/2024

To,
 The Director,
 Visvesvaraya National Institute of Technology,
 Nagpur-440010.

Sub:- Nominate the one expert member for formation of committee for decided environmental compensation in respect of incidence happened at M/s. Solar Industries India Limited on 17/12/2023.

Ref:- 1. Hon'ble NGT Order No. 28/2024 (WZ) dtd 19/02/2024.
 2. CPCB Methodology for Assessing Environmental Compensation.
 3. The recommendation received from HQ above formation of committee on 01/04/2024.

Sir,

As per above referred subject Hon'ble NGT had directed to calculate the amount of EDC (Environmental Damage Compensation) on account of damage caused to the environment due to the accident by M/s Solar Industries India Limited on dtd 17/12/2023. Also, as per CPCB Methodology for Assessing Environmental Compensation has recommended that in the instances i.e. d, e & f the environmental compensations may contain two parts - one required providing immediate relief and other long-term measures such as remediation. In all these cases, detail investigation is required from expert institutions / organization based on which environmental compensation will be decided.

Hence Board had decided to constitute the expert committee for detail investigation and calculation of EDC. Hence it is requested to provide name, designation along with mobile no. & email id. of expert person from your institute so as this office will be able to constitute a committee.

The Sub-Regional Officer, M.P.C. Board, Bhandara Mr. K.P. Pusadkar is the nodal officer of that committee.

(Hema Deshpande)
 Regional Officer, Nagpur.

Copy submitted to:- Joint Director (WPC), M.P.C. Board, Mumbai.

Copy to:- 1. Sub-Regional Officer, M.P.C. Board, Nagpur-I.
 2. Sub-Regional Officer, M.P.C. Board, Bhandara